

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of JUNE, 2013 (24.6.2013 to 28.6.2013)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
25.6.2013 Tuesday At 10.30 A.M.	1.	9/TDL/2013	PINIPL	Application for grant of inter-State trading licence to Pan India Network Infravest Pvt. Ltd.
	2.	83/MP/2013	SPPL	Illegal denial of open access by the respondents in violation of CERC (Open Access in Inter-State Transmission) Regulations, 2008 (<i>On admission</i>)
	3.	253/MP/2013	PTC	Petition under section 79 of the Electricity Act, 2003 pertaining to adjudication of issues relating to Power Purchase Agreement between PTC India Limited and Lanco Budhil Hydro Power Private Limited.
	4.	56/TT/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power Grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Eastern Region for the period 2009-14 block.
	5.	60//TT/2012	PGCIL	Determination of Fees and Charges for Unified Load Despatch & Communication Scheme (Power Grid portion i.e. Communication system portion and SLDC system retained by the petitioner after formation of POSOCO) in Southern Region for the period 2009-14 block.
	6.	71/GT/2013	NHPC	Petition under 79(1) & 86 of the CERC (Conduct of Business), regulations 1999, Section 62(1)(a) of the Electricity Act, 2003 and Regulation 6(1) & 992) of CERC (Terms and Conditions of Tariff) Regulations 2009 for revision of tariff for the tariff period 2009-14 in respect of Salal Power Station.
	7.	89/GT/2013	NHPC	Approval of Generation tariff of Nimoo Bazgo HE project for the period from 01.04.2013 to 31.03.2014 u/c 79(1)) of the CERC (Conduct of Business), Regulations 1999 and section 62(1) (a) of the Electricity Act, 2003) and relaxation for operational and /or technical norms of operation clause-4 of part-7 (Miscellaneous) of CERC (Indian Electricity Grid Code.)
	8.	115/GT/2013	NHPC	Approval of Generation Tariff of Teesta Low Dam Project, Stage-III for the period from 01.04.2013 to 31.03.2014 u/c 79 (I) of the CERC (Conduct of Business), Regulations 1999 and section 62(1) 9(a) of the Electricity Act, 2003.
27.6.2013 Thursday At 10.30 A.M.		Due to unavoidable circumstances, all petitions have been adjourned for 2nd and 4th July 2013.		

Sd/-
(T.D. PANT)
Deputy Chief (Legal)
25.6.2013